

COURT-1

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 224 OF 2017 &
IA NO. 567 OF 2017**

Dated: 31st August, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I. J. Kapoor, Technical Member**

In the matter of:

**Maharashtra State Electricity Distribution Co. Ltd. Appellant(s)
Vs.
Maharashtra Electricity Regulatory Commission & Ors. Respondent(s)**

Counsel for the Appellant(s) : Mr. Bani Dikshit

Counsel for the Respondent(s) : Ms. Swapna Seshadri
Ms. Dipali Sheth for R-2

ORDER

IA No. 567 of 2017 (for exemption from filing certified copy of the impugned order) is allowed.

It is stated that learned counsel for respondent No.2, who has to come from Bombay, has some difficulty.

List the matter on **18.09.2017.**

**(I.J. Kapoor)
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**

ts/vt